COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 213 OF 2017 & IA NO. 1427 OF 2018

Dated: 30th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s KCP Limited Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Tadimalla Baskar Gowtham

Counsel for the Respondent(s) : Mr. K.V. Mohan

Mr. K.V. Balakrishnan for R-1

Ms. Prerna Singh for R-3

ORDER

IA No. 1427 of 2018 (Appln. for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay in filing rejoinder is condoned and rejoinder is taken on record. The application is disposed of.

APPEAL NO. 213 OF 2017

It is represented that pleadings are complete. List the matter for hearing on <u>07.02.2019.</u>

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson